Re: Incidents
Shraddhanand College

श्री मयु लिन्दे : फटकारना ग्रीर निया ? यह बिल्कुल करना चाहिये । प्रेसीडेंट चाहत हैं तो मैं भिछते 23 साल के निकाल कर दे सकता हं .....

श्रम्भ महोदय: रेशोमांड का जो किया है वह मेरे खयाल में ठीक नहीं, उचित नहीं है।

श्री मबुलियबें: सहो अनुवाद है। एक शब्द भो नहीं जोड़ा गया है।

मन्यका महोदय : डिक्स रो देखनी पड़ेगी।

श्री मबुलिन शे: मुक्किल यही है कि ग्रास्कः सुविवाके लिए मैंने लिखकर प्रंप्रेजी में दिया।

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): Mr. Speaker, Sir, Shri Madhu Limaya's Question (Unstarred No. 900) related to prices of cotton and cloth and to profits made by textile mills. Information that was available with Government was furnished in reply and there has been no attempt to mislead the House.

Reference was made in the question to "fantastic profits made by the textile mills ranging between 50 to 1500 per cent". From the letters of the Honourable Member dated 12th June 1973 and 25th June 1973 it was clear that this was being stated on the basis of figures cited by him for 11 mills. Reference has now been made by the Honourable Member in the statements, to the effect that figures have been given in certain financial journals to this effect. It will be appreciated that whatever figures might have been given in these journals, these would have to be duly processed and checked by Government before any statement could be made on the floor of the House, Moreover, figures given in respect of 11 mills could not be taken as representative of the industry as a whole. In this context the answer given cannot be said to be either incorrect or misleading.

We have always tried to furnish true and correct information in regard to all aspects of the textile industry, including questions of prices, of coton cloth etc. The contentions of the Honourable Member are under these circustances untenable and unfair.

श्री मब् लिम्ये : उनका जवाव या :

"Government has received no information"

क्यायह सही जवाब या? ग्राप तो कुछ । बोलते ही नहीं हैं।

MR. SPEAKER: There can be no debate on it now.

SHRI G. VISWANATHAN (Wandiwash): He is not ready to be reprimanded.

द्मान्यक्ष महोदयः मैं किसी को नहीं करना चाहता। सुन लेत। हूं

श्री मचु लिम थे: 115 का मतलब यही है कि गलती को पकड़ा जाए। ग्रापको उसके बारे में फैसला लेना चाहिये।

**ग्रन्यक्ष महोदय** : मुझे पहले श्रापको पकडना पडेगा ।

श्री मचु लिम में : ग्राप तो जब हमारी गलती नहीं भी होती है तब भी पकड़ते हैं।

श्राञ्चल महोदय : ग्रापने जो हिन्दी तर्जुमा किया है, उसका इस्तेमाल मैं नहीं करना चाहता हूं।

13.18 hrs

RE. INCIDENTS AT SHRADDHA-NAND COLLEGE, DELHI

भी भ्रष्टल बिहारी वाक्येभी (ग्वालियर) : हमने 377 में भ्रापसे इजाजत मोगी थी किं दिल्ली के कालेज का मामला उठाने दियाँ जाय । बिना प्रिसिपल की इजाजत के पुलिस श्रक्कानन्द कालेज में चली गई; कालेज के भीतर टीयर गैस चलाई गई, दो घटें तक टैफिक बन्द रहा। यह चीज सारी दिल्ली में फल जाएंगी तब सदर उसका नोटिस लेगा ? दिल्ली में कोई अभेम्बली नहीं है। बसों में विद्यायियों के साथ दुव्यं बहार होता है। परसों एक घटना हुई। डीटोसी के एक कंडक्टर ने एक विद्यार्थी को तमाचा मारा। उसके खिलाफ कोई कार्यवाही नहीं की गई। प्रिसिपल ने डी टी सी की ग्रायोरिटीज से सम्पर्क स्थापित किया । वें मीके ५८ नहीं आए । विद्यारियों में ग्रसन्तोष फैला हुगा है। दिल्ली में विद्यार्थी इस समय बिगड़े हए हैं। यह मामला काबू से बाहर जा सकता है। ग्राप मंत्री महोदय को कहें कि इस पर वह ध्यान दें । हमारा कालिंग स्टेशन ग्राप एडमिट करें।

MR. SPEAKER: I shall ask the hon. Minister to make a statement on it.

श्री मबु लिमने (बाका) : मैंने भी नोटिम दिया था ।

मध्यक्ष महोदय : ग्रंभी क्या किया है ?

श्री मब् लिम्बं : टीग्रर गैस छोड़ी गई; लाठी चार्जहमा छःत्रों ५२....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Have you seen the full-size photo which has come out in the papers? It is quite pathetic. Kindly admit a call-attention on this for Monday.

13.20 hrs.

TAXATION LAWS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI P. G. MAVALANKAR (Ahmedabad): I move:

"That this House do extend upto the last day of the first week of 1675 L. S .-- 9

the next Budget Session (1974), the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the tax Act 1957, the Gift-tax Act. 1958 and the Companies (Profits) Surtax Act 1964".

MR. SPEAKER: I have received a note from them. It is already circulated. I am very happy that they have done this. After all, we have set up a precedent here giving the reasons, Are you going to all these places: -Calcutta, Nagpur, Bombay and Ahmedabad?

SHRI P. G. MAVALANKAR: Yes, Sir.

SHRI JYOTIRMOY BOSU mond Harbour): I am told it is all cancelled.

MR. SPEAKER: I do not mind their going. I am very happy that you have submitted an explanation. It is a very healthy practice. I hope other Committees will also follow this in future.

The reasons given by them quite strong. They have received many representations which they could not deal with within the time permitted. They are therefore asking for extension of time.

SHRI JYOTIRMOY BOSU: My submission is that they have dropped visiting these places That is what the Chairman told me yesterday. They will be doing all their business in Delhi.

MR. SPEAKER: It is for him, not for you.

SHRI JYOTIRMOY BOSU: I am a member of the Committee,

MR. SPEAKER: He has moved it. You had better confine yourself to your Committee.